

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

STARRED QUESTION NO.*330

TO BE ANSWERED ON WEDNESDAY, 9thAUGUST, 2017

IRREGULARITIES IN POLITICAL FUNDING

*330. PROF. SADHU SINGH:

PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there are reports regarding irregularities in political funding during assembly and general elections in the country, if so, the details thereof and the reaction of the Government thereto;
- (b) whether the Government proposes to review the pattern of political funding and to frame law in this regard;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government to control irregularities in political funding in the elections?

ANSWER

**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(RAVI SHANKAR PRASAD)**

(a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN RESPECT OF LOK SABHA STARRED QUESTION
NO. *330 DATED 09TH AUGUST, 2017**

(a): As per the information from Election Commission, there are reports regarding bribing of voters and use of money power by the candidates and by political parties during Assembly Elections and General election to Lok Sabha. They are acted upon by the authorities empowered to do so by the Election Commission of India as per instructions issued from time to time.

(b) to(d): As per section 29B of the Representation of the People Act, 1951, every political party may accept any amount of contribution voluntarily offered to it by any person or company other than a Government company, subject to certain other conditions specified therein. Further, section 13A of the Income Tax Act was amended recently whereby no donation exceeding two thousand rupees can be received by political parties otherwise than by an account payee cheque drawn on a bank or an account payee bank draft or use of electronic clearing system through a bank account or through electoral bond.
